

(Open Court)

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad this the 12th day of December- 2001.

Q U O R U M :- Hon'ble Mr. Rafiq Uddin, Member- J.

Orginal Application No. 1487 of 2000.

Patwari Singh S/o Late Babu Singh R/o Vill and
Post- Rajpur, Distt. Kanpur Dehat.

.....Applicant

Counsel for the applicant :- Sri B.N. Singh

V E R S U S

1. Union of India through the Secretary,
M/o Communication, Department of Post,
Dak Bhawan, New Delhi.
2. Chief Post Master General, U.P. Circle, Lucknow.
3. Post Master General, Kanpur Region, Kanpur.
4. Superintendent of Post Offices, (M) Division,
Kanpur.
5. Inspector of Post Office, Pukhrayan Sub Division,
Kanpur (M).

.....Respondents

Counsel for the respondents :- Sri R.C. Joshi

O R D E R (Oral)

(By Hon'ble Mr. Rafiq Uddin, Member- J.)

The applicant has filed this O.A for issuing direction to respondents to re-engage the applicant as C.P. Chaukidar with temporary status and regularise his services in accordance with the instructions issued by the Postal Department.

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2. The claim of the applicant is that he was initially engaged as Casual C.P. Chaukidar, Raipur Sub-post office Distt. Kanpur on 12.07.1977 in place of one Sri Rampal Singh who had been appointed as E.D. Chaukidar. The applicant further claims that he worked on that post till 1989 continuously for about 12 years and he attained the temporary status under the provisions of Casual Labourers (Grant of Temporary Status and Regularisation Scheme) 1989. It is provided under the scheme that the casual labourers who have worked for 240 days in one calander year would equire temporary status. The applicant approached the respondents ~~successively~~ for his regularisation from time to time but they gave only assurance, hence he filed this O.A.

3. I have heard Sri B.N. Singh, learned counsel for the applicant and Sri R.C. Joshi, learned counsel for the respondents and perused the record.

4. Learned counsel for the applicant has pointed out that the applicant submitted his representation before the respondents No. 2 and 4 on 19.05.1999 (A- 11) and again on 25.04.2000 (A- 12) which are still pending with the respondents. Learned counsel for the applicant submits that direction may be issued to respondent No.2 to consider the representation and pass appropriate reasoned order as per rules.

5. The OA is disposed of accordingly with the direction to Chief Post Master General , U.P. Circle, Lucknow (Respondent No.2) to consider the representation of the applicant and pass³/reasoned and speaking order within period of three months from the date of communication of this order.

6. There will be no order as to costs.